

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 281/2000 in RASR 663/2000 in OA 1004/99

DATE OF ORDER : 19-4-2000

Between :-

1. Secretary, M/o Defence, DHQ PO,
New Delhi.
2. Engineer in Chief, Army Head Quarters,
Kashmir House, DHQ Po, New Delhi.
3. Chief Engineer, Southern Command,
Pune, Maharashtra.
4. Garrison Engineer, Chandrayana Gutta,
Hyderabad.

...Applicants/Respondents

And

Smt.K.Bhramaramba

...Respondent/Applicant

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Counsel for the Applicants : Shri K.Narahari, Addl.CGSC

Counsel for the Respondent : Shri KSR Anjaneyulu

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameswar, Member (J))



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(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

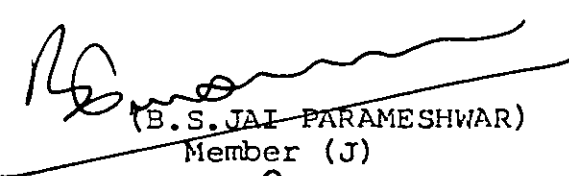
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Heard Sri K.Narahari, learned Standing Counsel for the applicants in MA and Sri KSR Anjaneyulu, learned counsel for the Respondent.

2. The applicants herein were the respondents in the OA. They have filed an application for reviewing order dated 9.7.1999 passed in OA 1004/1999. The said application for review has been filed on 19.2.2000 and there is a delay. They have filed this MA for condonation of delay.

3. The reasons given for ^{not}~~not~~ condoning the delay in MA 236/2000 clearly holds good in this case also. In that view of the matter, delay is not condoned. As also observed, the order in the OA was passed taking due note of the judgement of the Hon'ble Supreme Court in C.A.No.4201/1985. The Respondents in the OA at the time of passing the order in OA had not brought to the notice of the Bench about the Civil Appeal No.7453 of 1997. Further no error apparent on the face of the judgement has been pointed out.

4. Hence the MA is dismissed. R.A.S.R.stands rejected. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)

19.4.00

Dated: 19th April, 2000.

Dictated in Open Court.


(R.RANGARAJAN)
Member (A)

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